

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 75 OF 2018

Dated: 12th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**M/s. Everest Power Pvt. Ltd. ... Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission Respondent(s)
& Ors.**

Counsel for the Appellant(s) : Mr. Ankit Saini
[
Counsel for the Respondent(s) : Mr. Satesh Kumar for R.1

Ms. Swapna Seshadri
Ms. Neha Garg for R.2

ORDER

Learned counsel for respondent No.2 seeks six weeks time to file reply.

List the matter on **17.09.2018**. In the meantime, learned counsel for the respondents may file reply on or before 24.08.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

**(Justice N. K. Patil)
Judicial Member**

**(I.J. Kapoor)
Technical Member**

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